MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 11/AM12 HELD ON 21.06.2011 AT 4.00 P.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri Amitabh Jain	Addl. DG
2.	Shri L.B. Singhal	Jt. DGFT
3.	Shri Rajiv Arora	Jt. DGFT (PRC)
4.	Shri R.S. Ratna	Jt. DGFT
5.	Ms. Shubhra	Jt. DGFT
6.	Shri A. Mishra	Stats Advisor
7.	Shri D.C. Sharma	Stats Advisor
8.	Smt. Sonika Khattar	FTDO

The decision taken on the individual cases are as under:-

Case No.01 M/s Shalina Laboratories Limited Mumbai
F.No. 01/60/162/1038/AM11/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Reconsideration /regularization of export made out of EOP against 3 advance authorization No. 0310433129 dt. 19.6.2007, (ii) 0310452338 dt. 3.12..2007 and (iii) 0310458528 dt. 22.1.2008.

The Committee decided to extend EOP against the advance authorization no. 0310433129 dt. 19.6.2007 for 2 months i.e. 8 months from the date of first import, six months for advance authorization no. 0310452338 dt. 3.12..2007 and 0310458528 dt. 22.1.2008 i.e. total 12 months from the date of first import for the purpose of regularization and closure subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the prescribed EO period may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.02 M/s Haldia Petrochemicals Limited, Kolkata
F.No. 01/60/162/98/AM12/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011

Subject:- Request for revalidation of advance authorization Nos. 0210112207 dt. 8.5.08 (2) 0210112526 dt. 16.5.08 (3) 0210113269 dt. 4.6.08 (4) 0210114492 dt. 7.7.08 for the purpose of clubbing with advance licence Nos. 0210112745 dt. 23.5.2008 (2) 0210119455 dt. 7.11.2008 & 0210112271 dt. 9.5.2008.

The Committee considered the request of the firm and decided to allow to club the above 7 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.03 M/s Borax Morarji Limited Mumbai
F.No. 01/60/162/165/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- EOP extension advance authorization no. 0310462710 dt. 26.2.2008

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.04 M/s Shalina Laboratories Limited, Mumbai
F.No. 01/60/162/136/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for allowing clubbing of two advance licence no. 0310442568 dt. 11.9.2007 and 0310453579 dt. 11.12.2007 for redemption.

The Committee considered the request of the firm and decided to allow to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 05 M/s Oil Country Tubular Limited Hyderabad
F.No. 01/60/162/128/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for EOP extension of advance licence No. 0910033055 dt. 22.2.2008..

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 06 M/s Marvel Industries Limited, Nasik
F.No. 01/60/162/169/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Revalidation /EOP extension of 3 advance licence No. (1) 0310272989 dt. 4.6.2004 (2) 0310380182 dt. 12.5.2006 (3) 0310406248 dt. 1.11.2006 for the purpose of clubbing.

The Committee considered the request of the firm and decided to allow to club above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfillment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 07 M/s Alkem Laboratories Limited, Mumbai
F.No. 01/60/162/141/AM12/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011

Subject:- Request for EOP extension of advance authorization no. 0310441735 dt. 3.9.2007 issued under PC-9 for regularization.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the prescribed EO period may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No. 08 M/s Madura Coats Pvt. Limited
F.No. 01/60/162/177/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Clubbing of annual advance authorization no. 3510019476 dt. 5.9.2006 with advance licence no. 3510020784 dt. 16.4.2007.

The committee considered the request and decided to re-examine the same in light of para 4.20. of HBP. Vol.-I. It was also decided to check the break up of imports made item-wise, compare commonality of import items in the two authorizations and then place the case before PRC.

Case No. 09 M/s Nissan Ferro-Cast Limited, Kolkata
F.No. 01/60/162/172/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for EOP extension of advance licence no. 0210111296 dt. 10.4.2008.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. No revalidation for further imports will be granted.

Case No. 10 M/s Madura Coats Pvt.
F.No. 01/60/162/13/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Clubbing of two advance authorization no. 3510019766 dt. 25.10.2006 with advance licence no. 3510018836 dt. 09.06.2006.

The Committee considered the request of the firm and decided to allow to club above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfillment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 11 M/s Indoco Remedies Limited, Mumbai
F.No. 01/60/162/47/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for regularization of export made of EOP for advance licence for revalidation/EOP extension for clubbing of advance licence No. 0310413463 dt. 22.12.2006 with advance authorization no. 0310420683 dt. 22.2.2007 issued under PC-9 dt. 30.6.2003

The Committee considered the request of the firm and decided to allow to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 12 M/s Shalina Laboratories Limited, Mumbai
F.No. 01/60/162/418/AM12EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for reconsideration for EOP extension of advance licence no. 0310471569 dt. 16.5.2008 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the prescribed EO period may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No. 13 M/s Polar Industries Lmited Noida
F.No. 01/94/180/DEPB-SAD Recredit – Polar.AM10/PC-4
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- To endorse for refund 4% CVD (SAD) as allowed under DGFT Policy Circular No. 22 dt. 3.2.2010 by either endorsing it on the photocopy of the scrips since the original scrips are not available with them as the scrips were lost/destroyed by fire or re-issue new scrips for such endorsement.

The committee considered the request and decided that Jt. DGFT (Policy-IV) may process the case further for consideration in PRC.

Case No. 14 M/s Damodar Tradelinks Pvt Limited Chennai
F.No. 01/94/180/DEPB-SAD Recredit – Damodar/AM10/PC-4
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Extension of prescribed period from 3 months to 6 months from the date of issuance of consolidated certificate (credit note) by the Customs Authority for refund of 4% CVD (SAD) under DGFT Policy Circular No. 22 dated 3.2.2010..

The committee considered the request and decided that Jt. DGFT (Policy-IV) may process the case further for consideration in PRC.

Case No. 15 M/s Chakrapani Vyapar Pvt Limited Puducherry
F.No. 01/94/180/DEPB-SAD Recredit – Chakrapan/AM10/PC-4
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Extension of prescribed period from 3 months to 6 months from the date of issuance of consolidated certificate (credit note) by the Customs Authority for refund of 4% CVD (SAD) under DGFT Policy Circular No. 22 dated 3.2.2010.

The committee considered the request and decided that Jt. DGFT (Policy-IV) may process the case further for consideration in PRC.

Case No. 16 Regional Authority, Vadodara (M/s Hindprakash Tradelink Pvt Limited.,
F.No. 01/94/180/DEPB-SAD Recredit – RA - Vadodara/AM10/PC-4
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Extension of prescribed period from 3 months to 6 months from the date of issuance of consolidated certificate (credit note) by the Customs Authority for refund of 4% CVD (SAD) under DGFT Policy Circular No. 22 dated 3.2.2010..

The committee considered the request and decided that Jt. DGFT (Policy-IV) may process the case further for consideration in PRC.

Case No. 17 Zonal Jt. DGFT, New Delhi (M/s Sejal Imports Pvt. Ltd., New Delhi F.No. 01/94/180/DEPB-SAD Recredit – RA - Vadodara/AM10/PC-4
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Clarification as to whether refund of 4% CVD (SAD) as allowed under DGFT Policy Circular No. 22 dated 3.2.2010 can be considered without original scrips are not available with the firm as the same submitted to Customs Authority are not readily traceable at Custom office.

The committee considered the request and decided that Jt. DGFT (Policy-IV) may process the case further for consideration in PRC.

Case No. 18 M/s Hatsun Agro Products Limited Chennai
F.No. 01/91/180/162/AM-12/PC3
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for release of VKGUY benefit on the basis of Order-In-Original No. 14829/2011 passed on 21.2.2011 by Commissioner of Customs(Exports), Chennai and NOC issued by customs, Chennai..

The committee decided to defer the case for re-examination.

Case No. 19 M/s Ravin Cables Limited, Mumbai
F.No. 01/81/1162/769/AM09/DES-II(Pt)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Review of norms in r/o two advance authorization No. 0310083250 dt. 4.5.2001 and 0310111242 dt. 22.11.2001 issued under para 4.7.5 of HBP.

The committee decided to defer the case for re-examination.

Case No. 20 M/s. Madura Coats Pvt. Limited
F.No. 01/60/162/15/AM12/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for clubbing of 3 advance licence nos 3510019561 dt. 14.9.06 (ii) 3510019525 dt. 8.9.06 (iii) 3510020042 dt. 19.12.2006.

The Committee considered the request of the firm and decided to allow to club the above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfillment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 21 M/s Aarti Drugs Limited, Mumbai
F.No. 01/60/162/1061/AM11/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for reconsideration for EOP extension of advance licence 0310267752 dt. 11.5.2004 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for five months i.e. total 11 months from the date of first import for the purpose of regularization and closure subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 22 M/s Indus Garments (India) Limited, Bangalore
F.No. 01/60/162/319/AM10/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for EOP extension of 4 advance licence no. 0710041458 dt. 17.11.2005 (ii) 0710043626 dt. 9.3.2006 (3) 0710043011 dt. 10.2.2006 (4) 0710044025 dt. 28.3.2006.

The Committee decided to grant extension for 12 months beyond the permitted 36 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 23 M/s Kedia Overseas Limited
F.No. 01/60/162/1263/AM11/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for revalidating 53 DEPB scrips for 6 months

S.NO.	DEPB licenc no. and date	Custom letter no. and date
1.	0910027287 dt. 22.8.2006	601252/02.09.2006 dt. 2.3.2010
2.	0910025813 dt. 31.3.2006	600508/13.4.2006 dt. 2.3.2010
3.	2610005336 dt. 29.3.2006	600508/13.4.2006 dt. 2.3.2010
4.	0910023843 dt. 29.8.2005	174/28.08.2005 dt. 2.3.2010
5.	3010043278 dt. 5.8.2005	174/28.08.2005 dt. 2.3.2010
6.	261004827 dt. 18.7.2005	174/28.08.2005 dt. 2.3.2010
7.	0910023949 dt. 9.9.2005	174/28.08.2005 dt. 2.3.2010
8.	0910023812 dt. 23.8.2005	174/28.08.2005 dt. 2.3.2010

9.	2610004871 dt. 22.8.2005	174/28.08.2005 dt. 2.3.2010
10.	2610005823 dt. 15.11.2006	601786/13.11.2006 dt. 2.3.2010
11	0910028502 dt. 5.12.2006	601786/13.11.2006 dt. 2.3.2010
12	0910028607 dt. 12.12.2006	601786/13.11.2006 dt. 2.3.2010
13	0910028609 dt. 12.12.2006	601786/13.11.2006 dt. 2.3.2010
14	2610005881 dt. 8.12.2006	601786/13.11.2006 dt. 2.3.2010
15	0910028574 dt. 8.12.2006	601786/13.11.2006 dt. 2.3.2010
16	2610005565 dt. 7.8.2006	601205/25.8.2006 dt. 2.3.2010
17	2610005020 dt. 24.10.2005	520030/5.10.2005 dt. 2.3.2010
18	2610005055 dt. 28.10.2005	520030/5.10.2005 dt. 2.3.2010
19	2610004965 dt. 23.9.2005	520030/5.10.2005 dt. 2.3.2010
20	2610005070 dt. 10.11.2005	520030/5.10.2005 dt. 2.3.2010
21	0510167599 dt. 28.9.2005	520030/5.10.2005 dt. 2.3.2010
22	2610005756 dt. Not mentioned	601768/10.11.2006 dt. 2.3.2010
23	0910008390 dt. 29.11.2006	601768/10.11.2006 dt. 2.3.2010
24	0910028389 dt. 29.11.2006	601768/10.11.2006 dt. 2.3.2010
25	2610005979 dt. 24.1.2007	601768/10.11.2006 dt. 2.3.2010
26	2610006003 dt. 5.2.2007	601768/10.11.2006 dt. 2.3.2010
27	2610006038 dt. 22.2.2007	601768/10.11.2006 dt. 2.3.2010
28	2610005664 dt. 19.9.2006	601464/4.10.2006 dt. 2.3.2010
29	2610005680 dt. 26.9.2006	601464/4.10.2006 dt. 2.3.2010
30	2610005725 dt. 10.10.2006	601464/4.10.2006 dt. 2.3.2010
31	2610005726 dt. 10.10.2006	601464/4.10.2006 dt. 2.3.2010
32	2610005730 dt. 11.10.2006	601464/4.10.2006 dt. 2.3.2010
33	2610005736 dt. 13.10.2006	601464/4.10.2006 dt. 2.3.2010
34	0910025525 dt. 1.3.2006	600715/15.5.2006 dt. 2.3.2010
35	2610005333 dt. 27.3.2006	600715/15.5.2006 dt. 2.3.2010
36	2610005443 dt. 30.5.2006	600715/15.5.2006 dt. 2.3.2010
37.	0910026066 dt. 26.04.2006	600878/12.06.2006 dt. 2.3.2010
38	0910028055 dt. 2.11.2006	11/02.03.2007 dt. 2.3.2010
39	2610006074 dt. 6.3.2007	11/02.03.2007 dt. 2.3.2010
40	1710001523 dt. 25.1.2007	11/02.03.2007 dt. 2.3.2010
41	0910023310 dt. 27.6.2005	600716/15.5.2006 dt. 2.3.2010
42	2610005427 dt. 19.5.2006	600716/15.5.2006 dt. 2.3.2010
43	2610005422 dt. 17.5.2006	600716/15.5.2006 dt. 2.3.2010
44	3010047581 dt. 2..2006	600882/12.06.2006 dt. 2.3.2010

45	2610005467 dt. 12.6.2006	600882/12.06.2006 dt. 2.3.2010
46	2610005470 dt. 12.6.2006	600882/12.06.2006 dt. 2.3.2010
47	2610005343 dt. 31.3.2006	600882/12.06.2006 dt. 2.3.2010
48	2610005367 dt. 17.4.2006	600882/12.06.2006 dt. 2.3.2010
49	1110013429 dt. 23.5.2006	600882/12.06.2006 dt. 2.3.2010
50	2610005752 dt. 18.10.2006	601571/19.10.2006 dt. 2.3.2010
51	2610005742 dt. 17.10.2006	601571/19.10.2006 dt. 2.3.2010
52	2610005749 dt. 18.10.2006	601571/19.10.2006 dt. 2.3.2010
53	0910023693 dt. 4.8.2005	152/16.8.2005 dt. 2.3.2010

The Committee decided to revalidate the aforesaid 53 DEPB scrips for 6 months from the date of communication of the PRC decision on the basis of the reassessment/re-credit order of customs. RA to do the revalidation after verifying the re-credit order of customs.

Case No. 24 M/s Uniflex Cables Limited Mumbai
F.No. 01/94/180/09/AM-10/PC-IV /PRC
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for EOP extension of advance licence no. 0312031177 dt. 16.10.2003 & 0310240217 dt. 8.12.2003.

The committee considered the request and decided to defer the case for re-examination with regard to earlier request of EOP extension, take over by the new management and the rationale/justification of request of clubbing rather than EOP extension.

Case No. 25 M/s GHCL Limited Valsad
F.No. 01/60/162/1772/AM11/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Request for EOP extension for the purpose of regularization of 5 advance luicences Nos. (1) 3510019814 dt. 31.10.2006 (2) 3510019900 dt. 23.11.2006 (3) 310426378 dt. 11.4.2007 (4) 310421938 dt. 5.3.2007 (5) 0310431969 dt. 7.6.2007

The Committee decided to grant extension for 12 months beyond the permitted 36 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 26 M/s Marksons Pharma Ltd.
F.No. 01/60/162/1762/AM11/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Redemption and clubbing of Advance Authorization Nos.

i. 0310248586 dt. 22.01.2004
ii. 0310261726 dt. 30.03.2004
iii. 0310267645 dt. 10.05.2004
iv. 0310279544 dt. 08.07.2004
v. 0310343609 dt. 19.08.2005
vi. 0310359583 dt. 14.12.2005

The committee considered the request and decided to defer the case for next PRC.

Case No. 27 M/s Zenith Birla (I) Ltd. Thane
F.No. 01/94/180/992/AM09/PC-4/PRC
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Clubbing of 3 Advance Auhorisation NOs. 310083623 dt. 9.5.01, 310083613 dt. 9.5.01 and 310158648 dt. 16.09.02

The Committee considered the request of the firm and decided to allow to club the above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No. 28 M/s Givo Ltd. Gurgaon
F.No. 01/94/180/160/AM09/PC-4
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- EOP extension of advance authorization no. 0510143868 dt. 24.11.2004.

The committee noted that GRC has recommended the case as the unit is awaiting BIFR package. It was decided that the export performance should be examined in context of this background and case be then place for consideration of PRC.

Case No. 29 M/s Kabadi Chicknagusa & Sons Bangalore
F.No. 01/60/162/198/AM11/EFGC(PRC)
PRC Meeting No. 11/AM12 dated: 21.06.2011
Subject:- Revalidation of advance authorization no. 0710060203 dt. 29.9.2008.

The Committee decided to grant revalidation of above mentioned advance authorization for one day i.e. upto 1.4.2011 for technical purpose of clearance by Customs as the firm has already imported the material and the date of B/L is 1.4.2011 which is beyond the validity of authorization.